

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5807  
ANSWERED ON:02.05.2013  
ADMINISTRATIVE EXPENDITURE UNDER MGNREGS  
Reddy Shri Anantha Venkatarami

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether any request has been received by the Union Government from various States including Andhra Pradesh for enhancement of administrative expenses for strengthening of professional support for transparency and accountability in implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to(c): The Ministry of Rural Development receives from time to time requests from State Governments to enhance the central assistance provided by way of administrative expenses etc. under Mahatma Gandhi National Employment Guarantee Act(MGNREGA). This Central financial assistance is provided to States/UTs under Section 22 (1)(c) of MGNREGA apart from the amount required for payment of wages for unskilled manual work under the scheme and upto three-fourth of the material cost of the Scheme. The State Governments are advised to supplement Administrative expenses, if required, for effective implementation of MGNREGA. Enhancement of administrative expenses is considered taking into account the overall needs of the states and accordingly it was increased from 4% to 6% in 2009. During the previous three years, the average administrative expenditure incurred by the states was below 6% and is therefore, considered adequate for the present for meeting the expenditure for augmenting human resources and developing capacity for critical activities.